

procure 50 coaches from India, but there are certain conditions which are under examination. The Phillippine order is under execution.

(d) During the fifth plan period Integral Coach Factory has planned to manufacture 750 coaches per annum subject to the availability of funds.

Project for extraction of oil from Coal

6841. SHRI D. D. DESAI:
SHRI F. GANGADEB:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a Japanese firm has shown interest in putting up a plant for the liquification of coal into petroleum;

(b) whether Government have appointed a Committee under DGTD to identify industries which could change over from fuel oil to coal; and

(c) if so, the broad outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Two Japanese firms, Mitsui Company and Mitsubishi Company have given their ideas to the Department of Mines for the setting up of a coal liquification plant. Tests on Indian coal with the assistance of experts from the two companies are in progress.

(b) and (c). A Standing Committee on furnace oil with Secretary and Director General Technical Development as Chairman and with representatives from Ministries of Petroleum and Chemicals, Railways, Steel and Mines, Central Water and Power Commission has been constituted. Industrial Adviser D.G.T.D. is the Member Secretary of the Committee. The Committee

will, *inter alia*, recommend measures for reducing consumption of furnace oil in the country without inhibiting industrial production, lay down principles for allocation of furnace oil, oversee the implementation of the measures for curbing consumption of furnace oil; watch the progress of availability of coal to industries which on technological considerations can switch over to coal in place of furnace oil; scrutinise all new demands from consumers for furnace oil etc. The Committee has formed a sub-committee on the substitution of furnace oil by coal.

Agreement between O&NGC and N.O.C. of Iraq

6842. SHRI D. D. DESAI:
SHRI P. GANGADEB:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether O&NGC is to render any kind of assistance to Iraq National Oil Company under the Contract signed on the 20th August, 1972;

(b) if so, facts thereof;

(c) whether Iraq National Oil Company would bear all the cost; and

(d) if so, whether O&NGC would be paid for its services through its right to purchase certain specified quantities of crude oil at a concessional prices?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (d). Under the Contract signed on August 22, 1973, the Oil and Natural Gas Commission is to render specified technical, financial and commercial services to Iraq National Oil Company (INOC) in respect of the exploration for and the exploitation of petroleum in an area of 4175 sq. kms. in Iraq, the marketing of petroleum produced therefrom etc. In the event